(SHRI K. C. PANT) : In connection with the implementation of the assurance given to Unstarred Question No.4392 dated the 14th December, 1967 and reply given to Unstarred Question No. 2519 dated the 4th March, 1968 in Lok Sabha, the income assessed for the years from 1962 to 1967 was furnished, instead of income-tax assessed, as required in the question. Accordingly, a revised statement showing income-tax assessed for the years 1962-63 to 1966-67 for the top ten Income-tax payers in the Andaman and Nicobar Islands is laid on the Table of the House. [*Placed in Library. See* No. LT-1909/68]

---

**12-20 HRS.**

## RE QUESTION OF PRIVILEGE

**श्री योगेन्द्र शर्मा** (बेगूसराय) : अध्यक्ष महोदय, नियम 222 के अन्तर्गत पटना के दैनिक आर्यव्रत के सम्पादक और प्रकाशक के विरुद्ध विशेषाधिकार के प्रश्न को उपस्थित करने की अनुमति मैं मांग रहा हूं। उस अखबार ने अपने 23 अगस्त 1968 के अंक में मेरे उस भाषण को जो कि मैंने इस सदन में चैकोस्लोवाक संकट पर दिया था, तोड़ मरोड़ कर और मनगढ़ंत रूप में प्रकाशित किया है अखबार में प्रकाशित अंश को मैं आपको पढ़ कर सुना रहा हूं :

"भारतीय कम्युनिस्ट पार्टी के प्रवक्ता के रूप में श्री योगेन्द्र शर्मा ने कहा कि समाजवादी विरोधी शक्तियों द्वारा चैकोस्लोवाकिया की कम्युनिस्ट पार्टी पर प्रतिबन्ध के काले कारनामे के कारण ही समाजवादी देशों को कदम उठाने के लिए विवश होना पड़ा"

यह कितना मन गढन्त है और तोड़ मरोड़ कर पेश किया गया है यह उससे स्पष्ट हो जाता है यदि मेरे भाषण से इसका मिलान किया जाए। मैं इस सम्बन्ध में अपने भाषण का सम्बन्धित अंश सदन के सामने उपस्थित करना चाहता हूं। वह सम्बन्धित अंश इस तरह है :

"हम गत कुछ महीनों से चैकोस्लोवाकिया की घटनाओं को गहरी चिन्ता और व्यथा के साथ देखते रहे हैं और अब हम सोवियत संघ तथा दूसरे वारसा देशों की सशस्त्र फौज के चैकोस्लोवाकिया में प्रवेश करने पर गम्भीर रूप से चिन्तित हैं"

यह मेरे भाषण का वह अंश है जिस को इस रूप में प्रकाशित किया गया है। मैंने पांच वारसा संधि देशों की—

Mr. SPEAKER: You need not read the whole thing. You are to raise a question of privilege against the Editor, Printer and Publisher of *Aryavarta*, Patna, for misreporting your speech in the House. You need not read the whole thing.

**श्री कंवर लाल गुप्त** (दिल्ली सदर) : गलत स्टेटमेंट की और अब उसको क्लेरिफाई करना चाहते हैं और वह भी प्रिवलेज मोशन की शकल में—

**श्री योगेन्द्र शर्मा** : मैंने अपने भाषण से भी सम्बन्धित अंश आपको पढ कर सुना दिया है और आर्यव्रत में जो छपा है, उसको भी पढ़ कर सुना दिया है। सम्पूर्ण भाषण में समाजवाद विरोधी तत्वों द्वारा चैकोस्लोवाकिया की कम्युनिस्ट पार्टी पर प्रतिबन्ध लगाने के काले कारनामे का कहीं भी कोई उल्लेख नहीं है। इसके विपरीत मैंने कामरेड दुबचेक के नेतृत्व में चैकोस्लोवाक कम्युनिस्ट पार्टी द्वारा सामजवादी जनतंत्र को मजबूत और विकसित करने की कार्रवाई का पूर्ण और खुला समर्थन किया है।

मैं समझता हूं कि मेरे भाषण को तोड़ा मरोड़ा ही नहीं गया है बल्कि मनगढन्त रूप में भी प्रकाशित किया गया है। इसलिए मैं विशेषाधिकार का प्रश्न उपस्थित करने की सदन से अनुमति मांगता हूं।

SHRI BAL RAJ MADHOK (South Delhi) : Yesterday we had a seminar on the question of privileges of the press and a number of pressmen complained.....

MR. SPEAKER : We are not discussing it now.

SHRI BAL RAJ MADHOK : In these matters, you can yourself take a decision. This kind of discussion only demoralises the press. (*Interruptions*)

MR. SPEAKER : Each party has got its own view, but it should not be distorted in the press and something else should not be put into the mouth of members. He says that something wrong has been printed. I will look into the matter more carefully. I would not give any ruling now (*Interruptions*).

---

**12.23 HRS.**

## PAPERS LAID ON THE TABLE

### NOTIFICATION UNDER U. P. VRITTI VYAPAR, AJIVIKA AUR SEVAYOJAN KAR ADHINIYAM AND NOTIFICATION UNDER CUSTOMS ACT.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : I beg to lay on the Table:—

(1) (i) A copy of the Uttar Pradesh Vritti, Vyapar, Ajivika Aur Sevayojan Kar (Amendment) Niyamavali, 1968, published in Notification No. AST-194/X-800(8)-66, dated the 22nd January, 1968, under sub-section (3) of section 24 of the Uttar Pradesh Vritti, Vyapar, Ajivika Aur Sevayojan Kar Adhiniyam, 1965, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh (Hindi and English versions).

(ii) A statement showing reasons for delay in laying the above notification. [*Placed in Library, See* No. LT—1885/68]

(2) A Copy of Notification No. G.S.R. 1472 published in Gazette of India dated the 10th August, 1968, under section 150 of the Customs Act, 1962. [*Placed in Library See* No. LT—1886/68]

### PAPERS UNDER COMPANIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

(1) (i) Review by the Government on the working of the Cochin Refineries Limited for the year 1966-67.

(ii) Annual Report of the Cochin Refineries Limited for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) (i) Review by the Government on the working of the Madras Refineries Limited, Madras for the year 1967-68.

(ii) Annual Report of the Madras Refineries Limited, Madras for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(3) (i) Review by the Government on the working of the Lubrizol India Limited, Bombay for the period from 20th July, 1966 to 31st March, 1967.